

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 201- IA 358 of 2020
In
CP(IB) 602 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

Ingram Micro Pvt Ltd
V/s
Care Office Equipment Ltd

.....Applicant

.....Respondent

Order delivered on ..06/12/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant / RP	: Mr. Nipun Singhvi, Adv. a/w. Ms. Pragati Tiwari, Adv.
For the Respondent	: Mr. Dhruvit Shah, Adv. a/w. Mr. Kiran Shah, PCA
For the Suspended Management	: Mr. Arjun Sheth, Adv.
For the CoC	: Mr. Navin Pahwa, Sr. Adv.

ORDER

IA 358 of 2020

Learned Sr. Counsel Mr. Pahwa for the CoC and Learned Counsel Mr. Singhvi for the RP states that in compliance of the clarification sought by the Bench on 29.11.2022 they have filed an affidavit explaining / clarifying the queries raised by the Bench. The same affidavit physical copy as well as e-copy has not come on record. Learned Sr. Counsel Mr. Pahwa states that the same is filed and also e-filed today.

List for further clarification on 12.12.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**